

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

IB-1770(ND)/2019

**IN THE MATTER OF**

M/s. Pioneer Formwork Pvt. Ltd.

VS.

M/s. B.L. Kashyap and Sons Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

Under Section 9 IBC, 2016

**Order delivered on 09.12.2019**

**Coram:**

Dr. P.S.N Prasad

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Bhuvan Arora Advocate

For the Corporate Debtor : Mr. Rakesh Kumar & Mr. Sahil Dhawan Advocates

**ORDER**

Heard submissions made by the counsel for both the parties. Counsel for the Corporate Debtor is directed to take up the matter with his client and explore the possibilities of settling the dispute outside the Tribunal. The written reply is already filed by the Corporate Debtor. The CD has already acknowledged the debt due to him but not agreeable to the interest component claimed by the petitioner. Hence, the counsels are directed to make efforts to amicably resolve the matter.

Post the matter to 09.1.2020.



(Dr. V.K. SUBBURAJ)  
MEMBER(TECHNICAL)



(Dr. P.S.N PRASAD)  
MEMBER (JUDICIAL)